

E. No.8/12

New No.79995/16

28.08.2020

Chain Sukh @ Khalifa Chain Sukh Vs. Daljeet Singh

File is taken up on filing of an application for permission to deposit rent sent on e-mail by the respondent on 18.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

In view of order dated 15.04.2015, application is allowed and the respondent is permitted to deposit rent.

To come up for final arguments on the date already fixed i.e. 18.09.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.08.2020

Ex. No.55/14

New No.97418/16

28.08.2020

Mohd. Imtyaz Vs. Jai Kishan Bansal

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one is present, matter is adjourned to 10.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.08.2020

Ex. No.53/14

New No.97433/16

28.08.2020

Mohd. Isstiyaquddin Vs. Jai Kishan Bansal

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one is present, matter is adjourned to 10.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.08.2020

Ex. No.54/14

New No.97435/16

28.08.2020

Mohd. Isstiyaquddin Vs. Jai Kishan Bansal

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one is present, matter is adjourned to 10.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.08.2020

E. No.134/19

New No.701/19

28.08.2020

Manoj Kumar Vs. Surinder Babar

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one has appeared today, matter is adjourned for arguments on the point of Section 15(1) of the Delhi Rent Control Act, to 21.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.08.2020

E. No.118/18

New No.379/18

28.08.2020

Anupam Hoteliers Limited Vs. Amit Gupta

File was not taken up on 26.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 21.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

By the aforementioned order of the Hon'ble High Court r/w order no. 26/DHC/2020 dated 30.07.2020 also of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded till normal functioning of the Courts is resumed.

In these circumstances, matter is adjourned for petitioner's evidence to 23.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.08.2020

E. No.14/19 & New No.86/19

28.08.2020

Kimti Lal Vs. Gaurav Sethi

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None for petitioner/landlord.  
None for respondent no. 1/tenant/applicant.  
Mr. Aman Preet Singh Rahi, Ld. Counsel for the applicant Mr. Sanjeev Ahluwalia and Mr. Joginder Walia.

As no one has appeared today on behalf of the landlord and tenant and since by letter no. 249/RG/DHC/2020 dated 06.08.2020 of the Ld. Registrar General of the Hon'ble High Court, it has been directed that no adverse order is to be passed in non-urgent/routine matters where the concerned advocate/litigant is unable to join the proceedings through video conferencing, matter is adjourned for arguments on the application of Mr. Sanjeev Ahluwalia and Mr. Joginder Walia for dismissal of the case, to 25.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.08.2020

At this stage, Mr. Akhil Mittal, Ld. Counsel for the applicant Mr. Gaurav Sethi has appeared. He has been apprised of the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.08.2020

E.No.73/20

New No.265/20

28.08.2020

Naveen Mehta & Ors. Vs. Rajesh Batra

E-file is received by way of assignment by the Ld. Senior Civil Judge by sending e-mail dated 28.08.2020. It be checked and registered.

Present : None.

Record is perused.

On filing of PF within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent through WhatsApp at the mobile number provided in the memo of parties.

The petitioner is directed to file hardcopy of the petition and accompanying documents within four weeks from today.

To come up on 10.11.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
20.08.2020